has been taken into account in finalising the Sixth Plan

C.B.I. men to form union

1009. SHRI VIREN J. SHAH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to a report appeared in the Indian Express (Bombay) dated the 5th December, 1980 under the caption "CBI men to form union";
- (b) what is the number of employees of the CBI transferred during the calender year 1980; and
- (c) what steps, Government have taken or propose to take to improve the morale of the employees of the Bureau?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir. However, there is no union/association functioning among the executive police officers in the CBI.

- (b) 76 officials in the CBI were transferred during the year 1980.
- (c) A staff council has been formed consisting of representatives selected from almost every rank and branch of the CBI. This council met the Home Minister during 1979 and 1980. The points raised during the meetings are given careful consideration and while some of the grievances have since been redressed, the others are under active consideration.

Book entitled 'Baroda Dynamite Conspiracy'

1010. SHRI NARSINGH NARAIN PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention have been drawn to the Book written by Shri C. G. K. Reddy titled "Baroda Dynamite Conspiracy";

- (b) whether Government's attention has also been drawn particularly to pages 64 to 68 stating inter-alia that various International Organisations had given money to destabilise the then Government at the Centre; and
- (c) if so, what action has been taken under the Foreign Contributions Act against the persons who had allegedly received money?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS YOGENDRA MAKWANA): (SHRI (a) to (c) Government have seen the book "Baroda Dynamite Conspiracy" by Shri C. G. K. Reddy. The events mentioned in this book, which attract the provisions of the Foreign Contribution (Regulation) Act, took place before the Act came into force. The Act came into force on the 5th August, 1976. The question of taking action under the Act against the persons concerned does not, therefore, arise.

Extremists trained in China and Bangladesh

1011. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that extremists trained in China and Bangladesh are active in our North Eastern borders, ambushing our forces, looting arms and killing jawans;
- (b) if so, what is the number of such cases during the last one year; and
- (c) what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):
(a) to (c) 41 incidents are reported to have taken place during the year 1980. Some extremist elements who had returned from China in the past after receiving training and arms are known to be staying on in Burma across our border. Some extremists

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are also reported to be operating from across our border in Bangladesh. Strict vigilance continues to be maintained by Security Forces along the international borders

Issue of Scheduled Castes certificate to Delhi settlers from other States

- 1012. SHRI S. KUMARAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that children belonging to Scheduled Castes who come to Delhi from other States and settle down in Delhi for jobs etc. are not given scheduled castes certificate in Delhi because the particular caste is registered under Scheduled Castes only in the States and not in Delhi; and
- (b) if so, what steps are taken to remove this anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) A Scheduled Caste person who migrated to Delhi after 20th September, 1951, i.e. the date of notification of Presidential Order scheduling castes in relation to the Union Territory of Delhi, is not entitled to obtain the Scheduled Caste Certificate from the Delhi Administration. They will have to obtain them from their home States.

National Integration Council

- 1013. DR RAFIQ ZAKARIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what steps have been taken by the various State Governments to implement the recommendations of the National Integration Council: and
- (b) when the next meeting of the Council is likely to be held?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The National Integration Council appointed three Committees, namely, Standing Committee, Com. mittee on Communal Harmony and Committee on Education, to examine in-depth the suggestions made by the Members of the Council in its first meeting. These Committees will be shortly holding their first meetings. These Committees will made specific recommendations to the State Governments to promote national integration.

(b) The next meeting of the National Integration Council would be held only after these Committees have held their meetings.

Road discipline

1014. SHRI J. K. JAIN: Will the Minister of HOME AFFAIRS be pleas. ed to state:

- (a) what steps have been taken by Government to improve the sense of road discipline in the Union Territory of Delhi:
- (b) how many cases of violation of traffic rules were so far registered during the current year; and
- (c) what penal action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The following steps have been taken:---

- (1) Enforcement of traffic vales has been intensified. The violators are produced before the Mobile Courts on the spot and fine imposed.
- (2) The speed limits for various types of vehicles on different roads have been prescribed